

Title: Secretary-General reported the messages from Rajya Sabha that Rajya Sabha agreed with the amendments made by the Lok Sabha at its sitting held on the 9th August, 2016, in the Employee's Compensation (Amendment) Bill, 2016 and Rajya Sabha had no recommendations to make to Lok Sabha in the Appropriation Bill, 2017 and the Appropriation (No. 2) Bill, 2017 passed by Lok Sabha on the 20th March, 2017.

SECRETARY GENERAL: Madam Speaker, I have to report the following messages received from the Secretary General of Rajya Sabha:-

'I am directed to inform the Lok Sabha that the Employee's Compensation (Amendment) Bill, 2016, which was passed by the Lok Sabha at its sitting held on the 9th August, 2016, has been passed by the Rajya Sabha at its sitting held on the 22nd March, 2017, with the following amendments:-

ENACTING FORMULA

1. That at page 1, line 1, *(or* the word "Sixty-seventh", the word "Sixty-eighth" be substituted.

CLAUSE 1

2. That at page 1, line 3, *(or* the figure "2016", the figure "2017" be substituted.

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House.'

Madam Speaker, I lay on the Table the Employee's Compensation (Amendment) Bill, 2016, as returned by Rajya Sabha with amendments.

"(i) In accordance with the provisions of sub-rule (6) of Rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation Bill, 2017, which was passed by the Lok Sabha at its sitting held on the 20th March, 2017 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

"(ii) In accordance with the provisions of sub-rule (6) of Rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No.2) Bill, 2017, which was passed by the Lok Sabha at its sitting held on the 20th March, 2017 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."